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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

Appeal No.367/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th February 2018, 10.30 A.M

Name of the Company	Asim Kumar Dutta-Vs-ROC W.B		
Under Section	252(3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. ARIF ALI, Adv

Petitioner

AM
13/2/18

ORDER

Ld. Counsel for the appellant is present.

The Registrar of Companies, West Bengal has filed his report. Ld. Counsel appearing on behalf of the appellant submits that no rejoinder is to be filed. It is recorded. Ld. Counsel appearing for the appellant sought leave to produce the documents so as to show that the company is a going concern. Leave is granted. Appellant is directed to file the balance sheets and annual returns for the defaulting years as well as the current year, if any, by way of supplementary affidavit.

List it on 22/03/2018.

SD

(Jinan K.R.)
Member (J)